

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND**

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 692 OF 2019

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 03/01/2019 in W.P.No.47869 of 2018 on the file of the High Court.

Between:

G. Gottaiah, S/o. Sri G.Gandaiah, Aged 38 Years, Occ ; Ex.Casual Labour of ICFAI Foundation for Higher Education, R/o. H.No.5-10, Donthanpally Village, Shankarpally Mandal, Rangareddy District, Telangana State - 501 203.

.....APPELLANT/PETITIONER

AND

1. The Registrar, ICFAI Foundation for Higher Education, Plot No.52, Nagarjuna Hills, Punjagutta, Hyderabad - 500 034.
2. The Head,HR, ICFAI Foundation for Higher Education, Donthanpally Village, Shankarpally Mandal, Rangareddy District - 501 203.
3. The Director (Administration), ICFAI Foundation for Higher Education, Donthanpally Village, Shankarpally Mandal, Rangareddy District - 501 203.

.....RESPONDENTS/RESPONDENTS

I.A.NO:1 OF 2019

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to allow the petitioner to discharge his duties at Hyderabad by suspending the impugned order dated 03-01-2019 made in W.P.No.47869 of 2018 as well as the Respondents letter dated 17-05-2018 pending disposal of the above writ appeal in the interest of justice and fair play.

Counsel for Appellant : SRI NALLAMASU KRISHNA

**Counsel for the Respondents : SRI P.SRI RAGHU RAM, SENIOR COUNSEL
REPRESENTING SRI P.SRI RAM**

The Court made the following JUDGMENT : -

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.692 of 2019

DATED: 07.01.2026

Between:

G.Gottaiah

... Appellant

AND

The Registrar,
ICFAI Foundation for Higher Education,
Plot No.52, Nagarjuna Hills,
Punjagutta, Hyderabad – 500 034 & 2 others

... Respondents

JUDGMENT:

Heard Ms. C.Jyotsna Devi, learned counsel representing Mr. Nallamasu Krishna, learned counsel appearing for the appellant and Mr. P.Sri Raghu Ram, learned Senior Counsel representing Mr. P.Srik Ram, learned counsel appearing for the respondents.

2. Interim order dated 03.01.2019 passed in W.P.No.47869 of 2018 whereby the learned writ Court refused to interfere in the order of posting of the appellant/petitioner to Bhuvaneshwar is the subject matter of challenge by the aggrieved petitioner. It further appears that petitioner had also laid a challenge

to the order dated 10.07.2017 passed in I.D.No.195 of 2015 by the Labour Court-1 at Hyderabad published on 18.04.2018 upholding the domestic enquiry. He had also challenged the impugned award dated 21.02.2018. Petitioner has been reinstated in service but without back wages. The respondent-employer has also preferred a writ petition though after reinstating the petitioner whereas the petitioner has also assailed the award on non-grant of back wages. He had also challenged the transfer order from Hyderabad to Bhuvaneshwar *inter alia* on factual assertions.

3. We are informed that both the writ petitions, one by the petitioner and the other by the respondent-employer, arising out of the same I.D. case are pending before the learned writ Court. Apparently, the order of transfer of the petitioner has not been stayed. The challenge to the interim order refusing to stay the transfer order at this stage need not be gone into on merits, moreover, since the main matter is pending before the learned writ Court. Therefore, it would not be proper to make comments on the present issue relating to an interim order, lest it may prejudice the case of the parties before the learned writ Court.

4. In the above circumstances, we deem it proper to request the learned writ Court to decide the pending writ petitions in an expeditious manner. We are, therefore, not persuaded to interfere in the interim order under challenge in the present appeal. Needless to say, parties are at liberty to take all such grounds of law and fact before the learned writ Court in support of their challenge.

5. The Writ Appeal is, accordingly, disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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SD/-N.SRIHARI
DEPUTY REGISTRAR

SECTION OFFICER

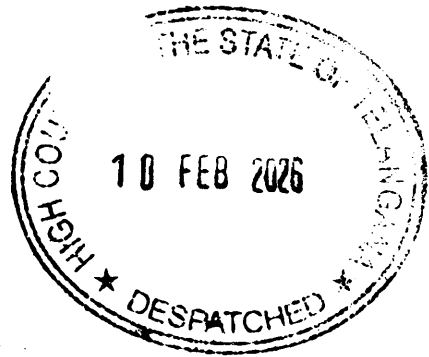
To

1. The Registrar, ICFAI Foundation for Higher Education, Plot No.52, Nagarjuna Hills, Punjagutta, Hyderabad - 500 034.
2. The Head, HR, ICFAI Foundation for Higher Education, Donthanpally Village, Shankarpally Mandal, Rangareddy District - 501 203.
3. The Director (Administration), ICFAI Foundation for Higher Education, Donthanpally Village, Shankarpally Mandal, Rangareddy District - 501 203.
4. One CC to SRI NALLAMASU KRISHNA, Advocate [OPUC]
5. One CC to SRI P.SRI RAM, Advocate [OPUC]
6. Two CD Copies

SA
PMK

HIGH COURT

DATED:07/01/2026



JUDGMENT

WA.No.692 of 2019

**DISPOSING OF THE W.A
WITHOUT COSTS.**

(SMT)
29/1/26